

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE NINETEENTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA**

WRIT PETITION NO: 7784 OF 2025

Between:

M/s. Sri Venkata Sambasiva Marchant, 2-75/6, Rajapur, Balanagar,
Mahabubnagar, Telangana, 509202

Represented By its Proprietor, Mr. Ronda Ashok Kumar Reddy,
S/o. Venkateshwarlu Reddy, aged about 32 years, R/o. 16, Narasingapadu,
Narasingapadu, Sub-Health Centre Narasingapadu, Palnadu, Andhra
Pradesh, 522615

...PETITIONER

AND

1. The Superintendent, Mahabubnagar Range, Nalgonda Division, Ranga Reddy
GST Commissionerate, 10-6-40/10/2, Srinivasa Colony, Mahabubnagar 509
001
2. Senior Intelligence Officer, O/o. Directorate General of GST Intelligence,
Hyderabad Zonal Unit, H. No. 1-63/42/12, Plot No. 211 & 212, Block-B, Kavuri
Hills, Guttala Begumpet, Madhapur. Hyderabad 500033
3. Union of India, Ministry of Finance, Represented by its Secretary, North Block,
New Delhi-110001

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the
circumstances stated in the affidavit filed therewith, the High Court may be
pleased to issue a Writ, Order, or direction more particularly one in the nature of a
Writ of Mandamus, declaring the notice issued by Respondent No. 1 vide ref. no.
ZA361124017873N dated 07.11.2024 in Form GST REG-17 and impugned order
vide Order ref no. ZA3611240441803 in Form GST REG-19 dated 20.11.2024 as
being void, arbitrary, illegal, without authority of law and without jurisdiction,
violative of the Principles of Natural Justice apart from being violative of Articles

14, 19(1)(g), 21 and 265 of the Constitution of India, and to consequently set aside the notice and Impugned Order by restoring the GST registration of the Petitioner.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Suspend the Operation of Impugned Order ref no ZA3611240441803 in Form GST REG-19 dated 20.11.2024 in the interest of Justice and equity as otherwise, the Petitioner will be put to irreparable loss and hardship.

**Counsel for the Petitioner: SRI M. UMA SHANKAR , APPEARING FOR
SRI V. VEERESHAM, ADVOCATE**

**Counsel for the Respondent Nos.1 and 2: DOMINIC FERNANDES
(senior standing counsel for CBIC)**

Counsel for the Respondent No.3: SRI A. KRANTI KUMAR REDDY

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.7784 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri M.Uma Shankar, learned counsel appearing for Sri V.Veeresham, learned counsel for the petitioner and Sri Dominic Fernandes, learned Senior Standing Counsel for CBIC, for respondent Nos.1 and 2.

2. Learned counsel for the petitioner, after arguing the matter for some time, seeks to withdraw this writ petition with the liberty to the petitioner to file an appropriate application under Rule 23 of the Central Goods and Services Tax Rules, 2017.

3. The other side has no objection.

4. Accordingly, the writ petition is **dismissed as withdrawn** with the liberty as prayed for. In the interest of justice, it is observed that if the petitioner files such application, it will be lawful for the authorities to give a personal hearing to the petitioner before taking a final decision. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SDI-A. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri V. Veeresham, Advocate [OPUC]
2. One CC to Sri Dominic Fernandes (senior standing counsel for CBIC) [OPUC]
3. One CC to Sri A. Kranti Kumar Reddy, SC[OPUC]
4. Two CD Copies

TJ
LS

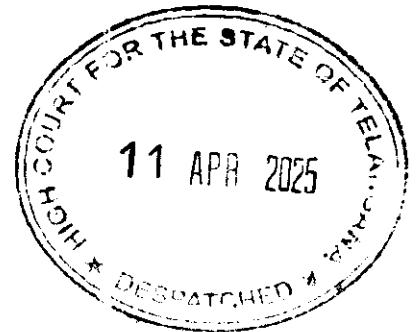
PA

HIGH COURT

DATED:19/03/2025

ORDER

WP.No.7784 of 2025



**DISMISSING THE WRIT PETITION AS WITHDRAWN
WITHOUT COSTS**

⑥ ^{PA}
~~27~~/3/25